GOVERNMENT OF INDIA COMMERCE AND INDUSTRY LOK SABHA

UNSTARRED QUESTION NO:1125 ANSWERED ON:13.07.2009 EXTENSION OF INDUSTRIAL PACKAGE Kashyap Shri Virender;Thakur Shri Anurag Singh

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether there is a special Industrial Package for the States of Himachal Pradesh, Jammu & Kashmir and Uttaranchal;

- (b) if so, the details thereof;
- (c) whether the Government proposes to extend the period of the said package;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY(SHRI JYOTIRADITYA M. SCINDIA)

(a) & (b) : The Government had announced New Industrial Policies and other concessions for special category States of Himachal Pradesh, Jammu & Kashmir and Uttaranchal (now Uttarakhand) on 7.1.2003, 14.6.2002 and 7.1.2003 respectively. Under these policies, various concessions/incentives have been provided to these States such as Income Tax exemption, Excise exemption, Central Capital Investment Subsidy, Transport Subsidy, Central Interest Subsidy and Central Comprehensive Insurance. The last two concessions are available to the industrial units in the State of J& K only.

(c) to (e) : The above concessions are available for a period of 10 years from the date they were announced. The excise duty exemption in respect of the States of Himachal Pradesh and Uttarakhand is available only to those industrial units in these States which were set up on or before 31st March, 2010 including also those industrial units which meet the criteria for substantial expansion as laid down by this Department.